

Central Administrative Tribunal  
Principal Bench

O.A. No. 2759 of 1997

18  
New Delhi, dated this the 6 April 1999

Hon'ble Mr. S.R. Adige, Vice Chairman (A)

Shri R.K. Bansal,  
S/o Shri Jhandu Singh,  
R/o Vill. Gotra, P.O. Khekra,  
Dist. Baghpat ..... Applicant  
U.P.

(By Advocate: Shri G.D. Gupta)

Versus

1. Union of India through  
the Secretary  
Ministry of Home Affairs, North Block,  
New Delhi.
2. The Director General,  
Border Security Force, CGO Complex,  
Lodi Road, New Delhi-110003.
3. The Director of Estates,  
Dte. of Estates, Nirman Bhawan,  
New Delhi.

(By Advocate: Shri D.S. Mahendru)

ORDER

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Applicant impugns respondents' orders dated 31.1.96 (Ann. A-1) and seeks a direction that respondents are not entitled to recover license fee at market rates in view of the Tribunal's stay orders dated 27.5.91, together with refund of recoveries already made.

2. Heard both sides.

3. The order dated 27.5.91 (Ann. A-2) restrained respondents from evicting applicant from the premises in question. It did not restrain respondents from recovering license fee as per rules and instructions. Nor has it exempted applicant from his liability to pay the same.

4. Not one of the grounds taken by applicant in Para 5 of the O.A. asserts that the recovery of license fee at market rates is contrary to any rule or instructions.

5. The O.A. is dismissed. No costs.

*Adige*  
(S.R. Adige)  
Vice Chairman (A)

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